

The post tender reductions could not be considered to preserve the sanctity of the tender but a reduction of about \$ 4.5 million was obtained from the lowest party before award of contract. Thus full advantage was taken of the post tender reduction in price offered by the party whose quotation was higher than the tender stage, and at the same time, the sanctity of tender procedure was maintained, and the order placed on the party which had quoted the lowest price.

Taking over the Hydel Power Project by Central Government

1407. SHRI SANTOSH KUMAR SAHU: Will the Minister of ENERGY be pleased to state:

(a) whether, in view of the tardy implementation of the major hydel power projects by the State Governments, there is any proposal under the consideration of Central Government to take over, the projects for implementation; and

(b) if so, whether any decision has been taken in this regard and if so, what are the details thereof?

THE MINISTER OF ENERGY (SHRI P. SHIV SHANKAR): (a) and (b) Hydro-electric projects are taken up for implementation in the Central Sector with the consent of the State Governments to the conditions of implementation of the project in the Central Sector. There is no general policy decision to take over projects in the Central Sector because of tardy implementation by the State Governments.

Blunder in the communications of a telegraphic message

1468. SHRI RAM NARESH KUSHAWAHA: SHRI RAMESHWAR SINGH: SHRI J. P. GOYAL:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government's attention has been drawn to a press report which

appeared in the Indian Express on the 8th November, 1983, highlighting a blunder in communicating a telegraphic message which cost the family concerned huge amount of money besides gloom in the family;

(b) if so, what action has been taken by Government for this negligence on the part of the concerned employees and to ensure that such mistakes do not recur; and

(c) whether the family concerned has been compensated in any manner?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI VIJAY N. PATIL): (a) Yes, Sir

(b) Enquiry has been initiated for fixing the responsibility and taking appropriate action for mutilation of text from 'Nani Reached' to 'Nam' Expired'

A proposal is under consideration of the Department to change the operational procedure as a safeguard against such mutilations.

(c) Under the existing rules compensation is not admissible. Only refund of the cost of telegram is admissible, which is being sanctioned.

Products of M/s. Alkali and Chemical Corporation of India Ltd.

1469. SHRI K. V. R. S. BALA SUBBARAO: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that M/s. Alkali and Chemical Corporation of India Ltd. is producing Phenothiazine from penultimates/inter-mediate and yet process of its manufacture has been classified as involving high technology;

(b) what are the major technology contents which led to this classification and result re-endorsement of substantial capacity in favour of this company; and

(c) whether it is a fact that while endorsing substantial capacity, the fact